

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 366 of 2018 &
IA Nos. 1714 & 1715 of 2018

Dated: 7th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Viraj Profiles Limited

.... Appellant(s)

Versus

**Maharashtra State Electricity Distribution Co.
Ltd. & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Singha

Counsel for the Respondent(s) : Mr. Shruti Awasthi for R-1

ORDER

Heard learned counsel for the Appellant and Respondent No.1. In case, any coercive steps are initiated for not paying additional surcharge raised in the monthly bills, we direct the Respondent authority not to proceed any coercive steps till the next date of hearing.

List the matter on **18.01.2019.**

(S.D. Dubey)
Technical Member

Pr/js

(Justice Manjula Chellur)
Chairperson